

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:2873
ANSWERED ON:26.11.2010
CENTRAL ELECTRICITY REGULATORY COMMISSION
Rama Devi Smt. ;Singh Rajkumari Ratna

Will the Minister of POWER be pleased to state:

- (a) whether Section 73 of the Electricity Act, 2003 provides for Central Electricity Regulatory Commission (CERC);
- (b) if so, the works to be undertaken by the said commission in public interest;
- (c) the details of the measures taken by the CERC in public interest during the last three years; and
- (d) the number of decision pronounced by the CERC against power distribution companies during the said period?

Answer

THE MINISTER OF POWER (SHRI SUSHILKUMAR SHINDE)

- (a): Section 76 of the Electricity Act, 2003 provides for constitution of Central Electricity Regulatory Commission.
- (b): The functions of the Commission are enumerated under section 79 of the Act. Extract of the relevant provision is enclosed as Annex-I.
- (c): A statement indicating the outcome of the regulatory process of CERC in terms of benefits to consumers and development of the sector for last 3 years is enclosed at Annex-II.
- (d): CERC has powers under section 142 of the Act to impose penalty against any person for contravention of the provisions of the Act, policies, rules and regulations framed under the Act. A statement indicating actions taken by CERC for contravention of the directions and regulations of CERC is enclosed as Annex-III.